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(2017) 11 DEL CK 0712 Delhi High Court

Case No: Income Tax Appeal No. 935 Of 2017

Pr. Commissioner Of Income Tax

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APPELLANT

Vs

WSP Consultants India Pvt. Ltd

RESPONDENT

Date of Decision: Nov. 3, 2017

Hon'ble Judges: S. Ravindra Bhat, J; Sanjeev Sachdeva, J

Bench: Division Bench

Advocate: Ruchir Bhatia, Kamal Sawhney, Shikhar Garq, Prashant Maherchandani

Final Decision: Dismissed

Judgement

S. Ravindra Bhat, J

CM No. 39550/2017 (condonation of delay)

For the reasons stated in the application, the delay in filing the appeal is condoned. Application is disposed of.

ITA 935/2017

1. The Revenue's appeal urges that the impugned order to the extent it excluded three comparables in ALP determination, of the assessee's

income, is erroneous.

2. The assessee is subsidiary of Cyprus based company and is a global business provider involved in design, engineering, management consultancy

services across the built and nature environment worldwide. It provides the services to transform the built environment and restore the natural

environment and its expertise in the relative fields.

3. The brief facts of the case are that the assessee provides design and engineering services to private environment transporter and infrastructure

sectors, its subsidiary Cyprus based entity which engages itself in these and other related activities.

4. The TPO, who had to consider the report filed by the assessee for ALP determination, took into consideration 16 comparables and derived the ALP

bringing to tax a sum of Rs. 6,55,34,938/-. The DRP to which the assessee appealed, deleted 7 comparables and at the same time included 7 more.

After giving effect to the DRP's direction, final adjustments of RS. 3,87,54,545/-was made by the AO.

5. Being aggrieved the assessee filed an appeal challenging inclusion of 3 comparables i.e. Ashok Leyland Projects Services Ltd., Kitco Ltd. and

Mitcon Consultancy & Engineering Services Ltd., the ITAT upheld the assessee's contentions.

6. As far as the first comparable - Ashok Leyland Projects Services Ltd. is concerned, the ITAT was of the opinion that the major part of the

Revenue derived was from wind energy segment and secondly that during the relevant year there was an extraordinary event being merger of

ALPSL with Ashok Leyland Wind Project Services Ltd. and another company which presented a clear possibility of differential advantage.

7. With respect to M/s Kitco Ltd. the Tribunal held that it was a substantial government undertaking and prominent business was from government

entity. So far as Mitcon Consultancy & Engineering Services Ltd. was concerned, the Tribunal noticed that less than 75% of revenue derived by this

entity was from consultancy services. Besides it is also engaged in diversified activities such as training and engaging in laboratories and research etc.

8. We have heard the counsel for the Revenue who urges that the rationale for exclusion of three comparables which were high income entities is

unpersuasive.

9. This Court is of the opinion that the rationale that Ashok Leyland was deriving major part of its revenue from wind energy segment and that there

was an extraordinary event of merger and likewise M/s Kitco Ltd. deriving income from government entity and Mitcon Consultancy & Engineering

Services Ltd, is deriving less than 75% revenue from consultancy services, is a reasonable basis for their exclusion.

10. Any inclusion or exclusion of comparables per se cannot be treated as a question of law unless it is demonstrated to the Court that the Tribunal or

any other lower authority took into account irrelevant consideration or excluded relevant factors in the ALP determination that impact significantly.

11. In the present case, we find no such error. Consequently, the appeal is without merits and is, therefore, dismissed.